



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Acquittal Section) Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, the 04th October of 2019

SRO 564 .- In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Shri. Abdul Rashid Thoker Public Prosecutor, Pulwama as Special Public Prosecutor to conduct the cases titled mentioned below.

1. State vs Mohammad Yaqoob Rather involving offences punishable under section 302 RPC FIR No. 103/2013 P/S Pulwama, before the court of Additional Sessions Judge, Pulwama.
2. State vs Manzoor Ahmad Sheikh & Ors involving offences punishable under section 15/18 NDPS Act FIR No. 211/2011 P/S Pulwama, before the court of Additional Sessions Judge, Pulwama.
3. State vs Mukhtar Ahmad Bhat involving offences punishable under section 15/18 NDPS Act FIR No. 73/2010 P/S Pulwama, before the court of Additional Sessions Judge, Pulwama.
4. State vs Suhail Gani Dar involving offences punishable under section 376 RPC FIR No. 77/2014 P/S Awantipora, before the court of Additional Sessions Judge, Pulwama.
5. State vs Irshad Ahmad Dar involving offences punishable under section 302 RPC FIR No. 173/2007 P/S Awantipora, before the court of Additional Sessions Judge, Pulwama.
6. State vs Ashiq Hussain & Ors involving offences punishable under section 8/22 NDPS Act RPC FIR No. 110/2011 P/S Pulwama, before the court of Additional Sessions Judge, Pulwama.
7. State vs Showkat Ahmad Khan involving offences punishable under section 307 RPC FIR No. 260/2015 P/S Pulwama, before the court of Additional Sessions Judge, Pulwama.
8. State vs Farooq Ahmad Khan & Anr involving offences punishable under section 8/20 NDPS Act FIR No. 109/2011 P/S Awantipora, before the court of Additional Sessions Judge, Pulwama.
9. State vs Tariq Ahmad Wagay involving offences punishable under section 15/18 NDPS Act FIR No. 81/2010 P/S Pulwama, before the court of Additional Sessions Judge, Pulwama.
10. State vs Sayar Ahmad Dar & Ors involving offences punishable under section 15/18 NDPS Act FIR No. 180/2012 P/S Pulwama, before the court of Additional Sessions Judge, Pulwama.

11. State vs Rasheed Mir & Ors involving offences punishable under section 8/20 NDPS Act FIR No. 293/2009 P/S Pulwama, before the court of Additional Sessions Judge, Pulwama.

12. State vs Shameem Ahmad Wani involving offences punishable under section 15/18 NDPS Act FIR No. 240/2009 P/S Pulwama, before the court of Additional Sessions Judge, Pulwama.

By Order of the Government of Jammu and Kashmir.

Sd/-
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs

No. LD(ACQ)2019/84-Pulwama

Dated :- 04 -10 - 2019

Copy to the :-

- 01 Principal Secretary to Government, Home Department
- 02 Registrar General, Hon'ble High Court of J&K, Srinagar.
03. Director General of Police, J&K, Srinagar.
- 04 District and Sessions Judge, Pulwama
05. Director Prosecution, J&K, Srinagar.
- 06 Director Litigation, Srinagar
- 07 Shri Abdul Rashid Thoker Public Prosecutor Pulwama for information and necessary action.
08. APP Pulwama, for information and necessary action.
09. General Manager, Government Press Srinagar for publication in the Government Gazette.
10. SRO section, Department of Law, Justice and Parliamentary Affairs. (W.7 S.C)

(Waseem Ahmad Lone)
Assistant Legal Remembrancer,
Department of Law, Justice & Parliamentary Affairs.

